

Action against companies not providing PF

1921. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has taken any action against those companies which were not providing Provident Fund (PF) for their employees; and

(b) if so, the details of the action taken against those companies in all the States of the country during last three years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Actions as per provisions contained in Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 are taken against the defaulting establishments. The details are as under:—

(i) Action taken under Section 7 A of EPF & MP Act, 1952 against the defaulting establishments for assessment of dues:

Year 2012-13 number of cases initiated	Year 2013-14 Number of cases initiated	Year 2014-15 Number of cases initiated
17665	181124	14087

(ii) Action taken under Section 7Q of the Act for levy of interest and 14B of the Act for levying of damages for belated deposit of dues:

Year 2012-13 Number of cases initiated	Year 2013-14 Number of cases initiated	Year 2014-15 Number of cases initiated
38363	79060	203781

(iii) Recovery actions taken as provided under Section 8B to 8G of the Act:

No. of cases	Year 2012-13	Year 2013-14	Year 2014-15
Bank A/c Attached	12397	13151	20160
Movable Property Attached	78	394	89
Immovable Property Attached	125	119	107
Arrest Defaulters	30	45	64
Public Auction made of Movable/ Immovable Property	21	9	5

- (iv) Action taken under Section 14 of the Act for filing prosecution against the defaulters before the competent court of law:

Year 2012-13 No. of cases filed	Year 2013-14 Number of cases filed	Year 2014-15 Number of cases initiated
2055	3811	1491

- (v) Action taken under Section 406/409 of Indian Penal Code (IPC) against the employer for non-payment of employees' share of contribution deducted from the wages/salary of the employees but not deposited in the fund:

Year 2012-13 No. of cases filed	Year 2013-14 Number of cases filed	Year 2014-15 Number of cases initiated
393	425	228

Revising minimum wages of workers

1922. SHRI RANJIB BISWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is in the process of revising the minimum wages of workers working in several sectors including agriculture, construction and mining;
- (b) if so, the details thereof;
- (c) the likely increase in the daily wages of both skilled and unskilled workers working in organised and unorganised sectors; and
- (d) the time by when a final decision is likely to be taken in this regard and the increased wages are likely to be paid?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The revision of Basic Minimum Wage in respect of 45 scheduled employments in the Central Sphere is done in consultation with the Minimum Wages Advisory Board (MWAB) which is a tripartite body. The last meeting of MWAB was held on 26.05.2016 where suggestions were received for review of the minimum wages in the scheduled employment.

However, to check price escalation, the idea of Variable Dearness Allowance (VDA) was mooted. Accordingly, in the Central sphere, the minimum rates of wages are revised by adding VDA effective from 1st April and 1st October every year. The rates of minimum wages for scheduled employments in the Central Sphere *w.e.f.* 01.04.2016 are given in the Statement.